

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Tuesday 8th day of August Two Thousand And Seventeen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01276/2017

1. S. Krishnamoorthy,
S/o. (late) Subramaniyan,
No.3C, Kulathupalayam,
Pidaramangalam B.O.,
Kattuputhur S.O.,
Thottiam Taulk,
Trichy District,
PIN- 621 207;
2. P. Vijayakumar,
S/o. Perumal,
No.1/174, Reddiyar Street,
Sangampatti B.O.,
Erakudi S.O.,
Turaiyur Taluk,
Trichy District,
PIN- 621 001;
3. G. Rajendran,
S/o. Govindan,
No.1/244, Anumar Koil Street,
Thiruvellarai S.O.,
Manachanallur Taluk,
Trichy District,
PIN- 621 014;
4. V. Ramalingam,
S/o. Vengadachalam,
Anjugam Nagar,
Thiruvellarai S.O.,
Manachanallur Taluk,
Trichy District,
PIN- 621 014;

5. S. Sampoornam,
W/o. Alagirisamy,
Paravathipuram,
Musiri S.O,
Trichy District,
PIN - 621 211.

....Applicants

(By Advocate : M/s. R. Malaichamy)

VS.

1. Union of India,
Rep. by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Road,
Chennai- 600 002;
2. The Postmaster General,
Central Region (TN),
Tiruchirapallai- 620 001;
3. The Superintendent of Post Offices,
Srirangam Division,
Srirangam- 620 006.

...Respondents

(By Advocate: Mr. K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The O.A is filed by the applicants seeking the following reliefs:-

"i) to direct the respondents to revise and re-fix the pay of the applicants at par with their juniors namely Smt. P. Kavitha, consequent to,

ii) direct the respondents to pay the arrears of pay and allowances to the applicants and other attendant service benefits."

2. It is the case of the applicants that all of them were initially appointed as Gramin Dak Sevak (GDS) in the Postal Department. Subsequently they were appointed as Postman through a competitive examination held in the year 2005. All of them earned promotion to the cadre of Postal Assistant and are now working as Postal Assistant/Sub-Postmaster/Marketing Executive. It is alleged that their pay was fixed as Rs. 5860+GP Rs.2000 w.e.f. 1.1.2006 whereas the pay of some other candidates who appeared along with them in the examination for Postman held in the year 2005 secured less marks, declared surplus and, thereafter, appointed in the year 2006, was fixed as Rs. 6460+GP Rs.2000 w.e.f. 5.3.2006. The case of one Smt. P. Kavita is cited in this regard.

3. The applicants made a representation to revise and refix their pay at par with the said Smt. P. Kavitha. The competent authority directed the Postmaster concerned to take up their cases for stepping up of pay accordingly by letter dated 15.3.2012. It is further stated that similarly placed applicants in



O.A. 667/2015 were granted relief by order dated 21.1.2016 of this Tribunal.

Accordingly, applicants made their individual representations to the 1st respondent to raise their pay at par with the said Smt. P. Kavitha, which evoked no response. Aggrieved, they have filed the instant O.A. seeking the aforesaid reliefs.

4. Learned counsel for the applicants submits that applicants would be satisfied if their individual representations which are annexed as Annexures-2 and 3 (pages 11 to 30) are directed to be disposed of within a reasonable time limit with a reasoned and speaking order.

5. Mr. K. Rajendran, Learned Senior Standing Counsel takes notices for the respondents has no objection to the above prayer of the learned counsel for the applicants.

6. When the individual representations of the applicants are pending before the authorities, it is premature for the Tribunal to consider the case on substantive merits. Accordingly, the O.A. is disposed of with a direction to the respondents to consider the individual representations of the applicants annexed as Annexures-2 & 3 (pages 11 to 30) of the O.A. and pass a reasoned and speaking order within a period of eight weeks from the date of receipt of copy of this order. No costs.